

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

Transfer Petition (Civil) Nos 1310-1312 of 2023

Bar Council of India

... Petitioner(s)

Versus

Akshai M Sivan and Ors etc

... Respondent(s)

ORDER

- 1 These transfer petitions have been filed by the Bar Council of India seeking transfer of Writ Petition (Civil) No 3068 of 2023 (G) titled “Akshai M Sivan & Ors Vs Bar Council of Kerala & “Anr”, Writ Petition (MD) No 8756 of 2023 titled “Manimaran Vs Bar Council of India & Ors” and Writ Petition No 3795 of 2021 titled “Amey Shejwal Vs Bar Council of Maharashtra and Goa” from the High Court of Kerala, High Court of Judicature at Madras at Madurai and High Court of Judicature at Bombay, respectively to this Court.

- 2 Since a similar petition under Article 32 of the Constitution, namely, Writ Petition (Civil) No 352 of 2023, is pending before this Court, in the interests of justice, we are of the view that an order for the transfer of the proceedings is warranted. We accordingly allow the transfer petitions and direct that Writ Petition (Civil) No 3068 of 2023 (G) titled “Akshai M Sivan & Ors Vs Bar Council of Kerala & “Anr”, Writ Petition (MD) No 8756 of 2023 titled “Manimaran Vs Bar Council of India & Ors” and Writ Petition No 3795 of 2021 titled “Amey Shejwal Vs Bar Council of Maharashtra and Goa” be transferred from the High Court of Kerala, High Court of Judicature at Madras at Madurai and High Court of Judicature at Bombay, respectively to this Court.

3 The transferor High Courts shall forthwith transmit the record of the aforesaid cases to this Court.

4 Pending applications, if any, stand disposed of.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Pamidighantam Sri Narasimha]

.....J.
[Manoj Misra]

New Delhi;
July 17, 2023
-S-

ITEM NO.23

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).352/2023

GAURAV KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 54002/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

T.P.(C) No. 1310-1312/2023 (XVI-A)

(FOR ADMISSION and IA No.100676/2023-STAY APPLICATION)

Date : 17-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Mr. Manan Kumar Mishra, Sr. Adv.
Mr. Apurba Kumar Sharma, Sr. Adv.
Ms. Anjul Dwivedi, Adv.
Mr. Sai Gridhar Dwivedi, Adv.
Mr. Vishwajeet Mishra, Adv.
Dr. Ram Sankar, Adv.
Ms. Rv Shaarumathi, Adv.
Ms. Sujatha Bagadhi, Adv.
For M/S. Ram Sankar & Co, AOR

Petitioner-in-person

For Respondent(s)

Mr. Manan Kumar Mishra, Sr. Adv.
Mr. S. Prabakaran, Sr. Adv.
Ms. Anjul Dwivedi, Adv.
Mr. Sai Gridhar Dwivedi, Adv.
Mr. Vishwajeet Mishra, Adv.
Dr. Ram Sankar, Adv.
Mr. Krishna Pandey, Adv.
Mr. T S Nanda Kumar, Adv.
Mr. Anand Kumar V, Adv.
Mr. Aditya Kishore Tyagi, Adv.
Mr. G Jai Singh, Adv.
For M/S. Ram Sankar & Co, AOR

Mr. Byrapaneni Suyodhan, Adv.
Ms. Tatini Basu, AOR
Mr. Bharat J Joshi, Adv.
Ms. Nitipriya Kar, Adv.
Mr. Kumar Shashank, Adv.

Ms. Radhika Gautam, AOR

Mr. V. Giri, Sr. Adv.
Mr. Mohammed Sadique T.A., AOR
Mr. Alim Anvar, Adv.
Mr. Rahul Narang, Adv.
Mr. Rao Vishwaja, Adv.

Mr. Arvind S. Avhad, AOR
Mr. Rajat Kapoor, Adv.

Mr. Rohit Kumar, AOR
Ms. Vidhi Walia, Adv.

Mr. Sibbo Sankar Mishra, AOR
Mr. Niranjan Sahu, Adv.
Mr. Debabrata Dash, Adv.
Mrs. Prabhati Nayak, Adv.
Ms. Apoorva Sharma, Adv.

Mr. Abhishek Gautam, AOR

Mr. S. Prabakaran, Sr. Adv.
Mr. P S Amalraj, Adv.
Mr. Sivakumar, Adv.
Mr. Amit Arora, Adv.
Mr. Amarjeet Singh Girsu, Adv.
Mr. Raj Kumar Mehto, Adv.
Mr. S Parthasarathi, Adv.
Mr. Vasantha Kumar A, Adv.
Mr. Yusuf, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.

Mr. Abhishek Gautam, Adv.
Mr. Vineet Kumar, Adv.
Mr. Karan Kapur, Adv.
Ms. Suruchi Mittal, Adv.

Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Sanpreet Singh Ajmani, AOR
Mr. Sandeep Malik, Adv.

Mr. Ajay Kumar Agarwal, Adv.
Mr. Sachin Jain, Adv.

Mr. Rajiv Ranjan Dwivedi, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

TP(C) Nos 1310-1312 of 2023

- 1 The Transfer Petitions are allowed in terms of the signed order.
- 2 Pending application, if any, stands disposed of.

Writ Petition (Civil) No 352 of 2023

- 3 Time for filing the counter affidavits is extended by three weeks.
- 4 List the Petition along with the Transferred Case on 18 August 2023.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**

(Signed order is placed on the file)